

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**

**TA (Co. Act. )- 21(PB)/2024**

**IN THE MATTER OF:**

Chelmsford Club Ltd

.... Petitioner

v.

Registrar Of Companies Nct Of Delhi &  
Haryana

.... Respondent

**Order Under Rule 16 (d) of NCLT Rules, 2016**

**Order delivered on 14.06.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**HEARING HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Rajiv Bakshi

For the Respondent :

**ORDER**

Mr. Rajiv Bakshi, Ld. Counsel for the Applicant appeared through VC. Two company petitions bearing nos. CP-218/ND/2023 and CP-214/ND/2023 have been filed against the Registrar of Companies ("RoC"). Ld. Counsel for the Applicant states that the CP-214/ND/2023 is pending before Bench-VI of NCLT, New Delhi and notice has been issued in this matter, whereas CP-218/ND/2023 is pending before Bench-IV of NCLT, New Delhi in which notice has not been issued. There is an observation for clubbing both the matters together.

Since notice has already been issued in CP-214/ND/2023, therefore, CP-218/ND/2023 which is pending before Bench-IV of NCLT, New Delhi shall stands transferred to Bench-VI, NCLT, New Delhi to be heard alongwith CP-214/ND/2023 in the interest of justice and for better adjudication of the matters.

**TA (Co. Act. )- 21(PB)/2024** stands allowed accordingly.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**